

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sonu
FIR No. 584/2020
PS Paschim Vihar West
U/s. 392/397/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Sonu for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Ravi Kant, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO SI Rituraj is present and files reply to the bail application.
Reply perused.

Arguments heard on bail from both sides.

The case against the accused is that on 08/06/2020 at around 02:15pm applicant/accused and his associate robbed complainant Deepak Sharma of his mobile phone at the point of knife. The knife was used by co-accused Abid in commission of robbery. The accused persons were apprehended by police official soon after the incident and were identified by the complainant. The robbed mobile phone and the knife were recovered from co-accused Abid at the spot.

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State Vs. Sonu

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FIR No. 584/2020

PS Paschim Vihar West

One button operated knife was recovered from possession of applicant/accused Sonu at the spot, although it was not used by him to commit robbery.

The charge sheet is stated to have been already been filed in August 2020 and is awaiting committal to Sessions Court. Applicant/accused Sonu has no criminal antecedents.

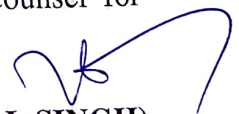
Considering the facts and circumstances of the case, the bail application is allowed, subject to condition that applicant/accused Sonu will appear and mark his attendance in PS Paschim Vihar West once every 14 days for next six months. If the accused fails to mark his attendance in the police station once every 14 days for next six months, his bail will be reconsidered and may be cancelled, on the report of concerned SHO. The applicant/accused is directed not to attempt to contact or threaten the complainant in any manner.

Applicant/accused Sonu is admitted to bail subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. MM/Ld. Duty MM.

The bail application is disposed of accordingly.

Copy of this order be given dasti to IO, as prayed for.

Copy of this order be also sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2046
State Vs Navneet @ Neetu
FIR No. 640/2020
PS Punjabi Bagh
U/s. 356/379/411/385/507/120B/34 IPC**

18.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. P K Sharma, Ld. Counsel for applicant/accused.
IO not present.

Let the IO be summoned for NDOH with report regarding specific role of applicant/accused in the commission of present offence.

Put up for consideration of bail application on 21.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jitender @ Michael
FIR No. 640/2020
PS Punjabi Bagh
U/s. 356/379/411/385/507/120B/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Jitender @ Michael for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Akhil Tarun Goel, Ld. Counsel for applicant /
accused.

Arguments heard on bail application from both sides.

Ld. Counsel for applicant/accused has furnished the record obtained from e-portal of District North West regarding acquittal of accused Jitender @ Michael in case FIR No. 42/2012, PS Bharat Nagar, U/s. 302/34 IPC, by Court of Ld. ASJ on 29/11/2014.

Accused Jitender @ Michael has been in J/c since 01/07/2020 for the offence of snatching and extortion. The charge sheet is stated to have already been filed in this case. Accused is no more required in J/c for the purpose of investigation. The snatched articles have already been recovered, whereas, the accused was arrested before receiving extorted amount.



Contd..2..

State Vs. Jitender @ Michael

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FIR No. 640/2020

PS Punjabi Bagh

In view of facts and circumstances of the case, the bail application is allowed. Applicant/accused Jitender @ Michael is admitted to bail subject to furnishing personal bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)

ASJ-03, WEST/DELHI

18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1880 & 1881
State Vs 1. Veena & 2. Amit Kumar
FIR No. 352/2020
PS Patel Nagar
U/s. 498A/406/34 IPC**

18.09.2020

This common order shall deal with the applications moved on behalf of applicants / accused persons namely Veena and Amit Kumar for grant of anticipatory bail under Section 438 Cr.PC.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Akhil Tarun Goel, Ld. Counsel for applicants
/accused.
Complainant not present despite intimation.
Reply received from IO WSI Jaspreet Pannu.

Arguments heard on bail applications from both sides.

The case against the applicants/ accused persons arise out of their domestic relationship with the complainant. Accused Amit Kumar is husband of complainant Ms. Asha. They were married on 03.02.2013.

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Bail Application No. 1880 & 1881
State Vs 1. Veena & 2. Amit Kumar
FIR No. 352/2020
PS Patel Nagar
U/s. 498A/406/34 IPC

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Accused Amit Kumar has joined the investigation as required by the IO.

Considering the domestic nature of offence, applications for anticipatory bail are allowed subject to continued joining of investigation and in the event of arrest, accused persons namely **Veena and Amit Kumar** be released on bail on furnishing bail bonds in the sum of Rs. 20,000/- each with one surety in the like amount each to the satisfaction of IO/Ld. MM/ Ld. Duty MM/Ld. Link MM on the following conditions:-

- 1. That the applicants/accused persons shall join the investigation as and when directed by the IO/SHO concerned.**
- 2. That the applicants / accused persons shall not influence the witnesses or temper with the prosecution evidence.**

Copy of the order be given Dasti to Ld. Counsel for applicants/ accused persons, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2903
State Vs Jaideep Singh
FIR No. 109/2019
PS EOW
U/s. 406/420/120B IPC**

18.09.2020

**This is an application moved for grant of anticipatory
bail under Section 438 Cr.PC on behalf of applicant / accused
Jaideep Singh.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
None for the applicant/accused.

None has appeared on sixth consecutive date on behalf of
applicant/ accused.

The present anticipatory bail application is dismissed in
default for non-prosecution. Accordingly, application disposed of.

Interim order stands vacated.

Intimation be sent to concerned SHO / IO in this regard.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2067
State Vs Akansh Upadhya @ Akansh @ Shubham
FIR No. 668/2020
PS Rajouri Garden
U/s. 376 (2) (n)/506 IPC**

18.09.2020

**This is an application for preponement of bail
application.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Dharmender Kumar, Ld. Counsel for applicant/
accused.
Complainant not present.
SI Ajay Kumar present on behalf of IO WSI Babita.

Complainant be summoned again for NDOH.

Put up for consideration of bail application on
21.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2109 & 2110
State Vs 1. Babli Kiner & 2. Banti Kiner
FIR No. 325/2020
PS Ranjeet Nagar
U/s. 323/326A/506/34 IPC**

18.09.2020

This common order shall deal with the applications moved on behalf of applicants / accused persons namely Babli Kiner and Banti Kiner for grant of anticipatory bail under Section 438 Cr.PC.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Girish Gaur, Ld. Counsel for applicant/accused.
Sh. Anil Tomar and Sh. Tabrej Ahmed, Ld. Counsels for complainant.
ASI Jagdish Kumar present on behalf of IO ASI Harmeet Singh and files reply to the bail applications.

Arguments heard on the bail applications from both sides.

Contd..2..



Bail Application No. 2109 & 2110
State Vs 1. Babli Kiner & 2. Banti Kiner
FIR No. 325/2020
PS Ranjeet Nagar
U/s. 323/326A/506/34 IPC

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1. The FIR dated 06.09.2020 has been registered upon the complaint dated 28.08.2020 of complainant Khushboo (third gender) regarding an incident dated 26.02.2020. Complainant reported that, as the person of third gender, she solicits charity from people on auspicious occasions. On 26.02.2020 at around 11.00 AM in front of H. No. 27, South Patel Nagar, New Delhi, when she was roaming around in the street soliciting charity, the applicants/ accused persons Banti and Babli kinner (third gender), with some of their associates, tried to pour some coercive acid on her face. When she fell down, the applicant/accused poured the acid on her back because of which she sustained burn injury on her back. She got the treatment at her home and did not visit any doctor or hospital. She allegedly did not timely report the matter to police out of fear and because of CORONA lock-down.

2. Ld. Counsel for applicants/ accused persons has submitted that the accused persons have been falsely implicated in the present matter by complainant because of her business rivalry with

Contd..3..



Bail Application No. 2109 & 2110
State Vs 1. Babli Kiner & 2. Banti Kiner
FIR No. 325/2020
PS Ranjeet Nagar
U/s. 323/326A/506/34 IPC

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the applicants/ accused persons. He has submitted that the complaint has been lodged after inordinate delay to bypass the strict requirement of evidence.

3. Indeed, the complainant reported the alleged acid attack around six months after the incident. The injuries were not got treated from any hospital or clinic. There seems to be no apparent justification for not reporting the matter to police immediately after the incident. The delay of six months does not seem explicable. The false implication of applicants/ accused persons cannot be ruled out.

4. Considering the entire facts and circumstances, I deem it fit to enlarge bail to the applicants/ accused persons. Accordingly, the applications moved on behalf of the applicants/accused persons **Babli Kiner and Banti Kiner** for grant of anticipatory bail under Section 438 Cr.PC is allowed and in the event of arrest, accused persons be released on bail on furnishing bail bonds for a sum of Rs. 20,000/- each with one surety in the like amount each to the satisfaction of

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Bail Application No. 2109 & 2110
State Vs 1. Babli Kiner & 2. Banti Kiner
FIR No. 325/2020
PS Ranjeet Nagar
U/s. 323/326A/506/34 IPC

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IO/Ld. MM/ Ld. Duty MM/Ld. Link MM on the following conditions:-

1. That the applicants/accused persons shall join the investigation as and when directed by the IO/SHO concerned.
2. That the applicants/ accused shall not influence the witnesses or temper with the evidence.
3. That the applicants/ accused persons shall not contact the complainant.

Copy of order be given dasti to Ld. Counsel for applicants / accused persons as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**M No. _____/2020
State Vs Sohan Devi @ Galli
FIR No. 752/2015
PS Khlaya
U/s. 326/341/34 IPC**

18.09.2020


**This is an application moved on behalf of IO for
rectification of order dated 05.09.2020, passed regarding bail
application of accused Sohan Devi @ Galli.**

**Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Applicant IO SI Yogendra Kumar present.**

IO has applied for rectification of order dated
05.09.2020, passed regarding bail application of Sohan Devi @ Galli.

The application needs to be dealt with by the concerned
court of Ms. Vrinda Kumar, Ld. ASJ-07, (POCSO) West.

Put up for consideration before **Ld. ASJ-07, (POCSO),
West** for 23.09.2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jitender Garg @ Jeetu
FIR No. 08/2014
PS Tilak Nagar
U/s. 393/397/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Jitender Garg for grant of bail.**


Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rashid hashmi, Ld. Counsel for applicant/accused
has appeared through video conferencing, through video call at the
personal Webex room of the Court.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicant/accused is visible and audible
to all the persons present in the court room.

Issue notice to SHO PS Tilak Nagar to report about the
Court by which the present case was tried and decided.

Put up for consideration on 22/09/2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & Section 25 Arms Act

18.09.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Shivam for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Nitin Ahlawat, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Arguments heard on application for grant of interim bail from both sides.

The accused has been in J/c since 21/05/2016.

As per report received from Superintendent, Jail No.01, Tihar Jail, conduct of accused Shivam in the jail is unsatisfactory and he has been given punishment tickets for violating the jail rules twice i.e. on 05/11/2018 and 18/02/2019. Considering the conduct of the accused in jail, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

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State Vs. Shivam
FIR No. 364/2016
PS Ranhola

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However, considering the long custody period of applicant/accused in jail, the application for interim bail is allowed in view of social distancing due to COVID-19 situation.

Accused Shivam is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

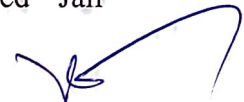
1. The accused shall not attempt to contact, threaten or otherwise influence the complainant.
2. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/Jail Superintendent on expiry of interim bail of 30 days or 19/10/2020, whichever is earlier. The application is disposed of accordingly.

The application is disposed of accordingly.

Copy of this order be sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.

Copy of this order be also sent to concerned Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Nand Lal @ Golu
FIR No. 724/2020
PS Rajouri Garden
U/s. 380/457/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Nand Lal @ Golu for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Arpit Bhalla, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO ASI Hari Ram is present and files reply to the bail application.

The court has seen the video footage shown by the IO, in which three persons could be seen moving in suspicious circumstances in Vatika Apartment on 12/08/2020. One of the persons resembles applicant/accused Nand Lal. There is no video footage of breaking open of complainant's home or taking away of

Contd..2..



State Vs. Nand Lal @ Golu

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FIR No. 724/2020

PS Rajouri Garden

complainant's belongings. Accused Nand Lal was arrested as a suspect while entering Vatika Apartment, in which complainant's flat is situated, on 18/08/2020.

There is nothing more than suspicion regarding involvement of applicant/accused Nand Lal in commission offence of house breaking and burglary in complainant's home on 12/08/2020.

Considering the facts and circumstances of the case, the bail application is allowed. Applicant/accused Nand Lal @ Golu is admitted to bail subject to furnishing personal bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. MM/Ld. Duty MM.

The bail application is disposed of accordingly.

Copy of this order be given to IO, as prayed for.

Copy of this order be also sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Ravinder Pal Singh & 2. Joginder Kaur
FIR No. 731/2020
PS Rajouri Garden
U/s. 498A/406/34 IPC

18.09.2020

This common order shall deal with the applications moved U/s. 438 CrPC on behalf of applicants/accused Ravinder Pal Singh and Joginder Kaur for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. H.S. Dhawan, Ld. Counsel for applicants/accused persons has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Complainant Ms. Ramandeep Kaur in person.

IO WSI Asha Singh is present. Reply to the anticipatory bail applications already filed by IO. Reply perused.

Arguments heard on application for grant of anticipatory bail from both sides.

The complainant married applicant/accused Ravinder Pal Singh on 20/10/1996. Complainant is aged 43 years, whereas, applicant/accused Ravinder Pal Singh is aged 48 years. There has been no

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FIR No. 731/2020
PS Rajouri Garden
U/s. 498A/406/34 IPC

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co-habitation between complainant and applicant/accused Ravinder Pal Singh for around 6-7 years. Applicant/accused Smt. Joginder Kaur is mother-in-law of complainant and is aged around 76 years.

The case arises out of domestic relationship between the parties. The applicants/accused persons have reportedly joined the investigation.


Considering the domestic nature of allegations against the accused persons, the application for grant of anticipatory bail is allowed subject to continue joining of investigation as and when required by the IO.

In the event of arrest, applicants/accused **Ravinder Pal Singh and Smt. Joginder Kaur** shall be admitted to bail subject to furnishing personal bonds of Rs.20,000/- each with one surety of like amount each to the satisfaction of IO/SHO, PS Rajouri Garden.

The applications for grant of anticipatory bail are disposed of accordingly.

Copy of this order be given dasti to the IO, as prayed for.

Copy of this order be also sent dasti to Ld. Counsel for applicants/accused persons through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Suraj Kumar
FIR No. 554/2020
PS Rajouri Garden
U/s. 376/506/328 IPC

18.09.2020

This is an application moved U/s. 439 CrPC on behalf of applicant / accused Suraj Kumar for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Dharmendra Kumar, Ld. Counsel for applicant / accused.

SI Ajay Kumar is present on behalf of IO and files reply to the bail application. Reply perused.

Judicial file received from the Court of Ld. MM. The charge sheet is yet to be committed to the Sessions Court. Complainant has been a friend of applicant/accused since February, 2020.

As per allegations, one day, (date, month and year not mentioned), applicant/accused took complainant to his home, administered some intoxicating substance to her in cold drink and raped her because of which she sustained injury in her private part. Accused threatened the complainant that he had prepared her nude video which he will make viral if she reported the matter to anyone.

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State Vs. Suraj Kumar

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FIR No. 554/2020

PS Rajouri Garden

Thereafter, while threatening her to make the video public, accused raped complainant on several occasions at his home. He used to administer her some pills because of which she developed ill health. As per allegations, the accused raped the complainant for the final occasion on 06/03/2020.

The complainant reported the matter to police for the first time on 15/06/2020. There is no medical evidence of rape. The police could not discover any obscene video footage allegedly prepared by the accused. The inordinate delay in reporting the matter to police has not been sufficiently explained.

In the facts and circumstances of the case, the bail application is allowed. Applicant/accused Suraj Kumar is admitted to bail subject to furnishing bail bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. MM/Ld. Duty MM.

The bail application is disposed of accordingly.

Judicial case file be sent back to the concerned Court of Ld. MM alongwith attested copy of this order.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**UID No. 395/2018
State Vs Suresh Kumar @ Monu
FIR No. 561/2017
PS Hari Nagar
U/s. 392/397/411/34 IPC**

18.09.2020

File taken up today on receipt of application for grant of bail moved on behalf of applicant/accused Suresh under Section 439 Cr.PC.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Bhishm Dutt, Ld. Remand Advocate from DLSA for applicant/accused.
Reply received from ASI Anil Kumar, PS Hari Nagar.

Arguments heard on the bail application from both sides.

It is argued by Ld. Remand Advocate for applicant/accused that the applicant has nothing to do with the present case as he has not committed any offence as alleged by the prosecution. It is submitted that the applicant/accused has been falsely implicated in the present case.

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UID No. 395/2018
State Vs Suresh Kumar @ Monu
FIR No. 561/2017
PS Hari Nagar
U/s. 392/397/411/34 IPC

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During the course of arguments, Ld. Remand Advocate has prayed for release of applicant/accused on bail, as per the guidelines of Hon'ble High Powered Committee, Delhi High Court.


On the other hand, bail application is opposed by Ld. Addl. PP for the State as the offence is grave and serious in nature.

From the reply filed by ASI Anil Kumar alongwith previous involvement report, it is revealed that the applicant/accused is hardcore robber and involved in three other case FIR Nos. 527/2017, PS Hari Nagar, 561/2017, PS Janak Puri and FIR No.527/2019, PS Hari Nagar.

The present application does not fall under the guidelines laid down by Hon'ble High Powered Committee, Delhi High Court.

Considering the previous involvement of applicant/accused, I do not deem it fit to allow the bail application of applicant/accused. Accordingly, bail application of applicant/accused is dismissed.

Copy of the order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Riyaz
FIR No. 1128/2015
PS Hari Nagar
U/s. 302/201/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Riyaz for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Ms. Nazma Khan, Ld. Counsel for applicant/accused.
Reply to the bail application already received from
IO/SHO PS Hari Nagar. Reply perused.

Arguments heard on bail from both sides.

Accused Riyaz has sought grant of interim bail on the ground of medical condition of his mother. The case record reflects that he has been punished in jail on as many as 29 occasions for violating jail rules regarding using criminal force on jail staff and co-inmates, misbehaviour and keeping prohibited articles like mobile phone etc. in jail. He has been involved in seven other criminal cases since year 2006.

Applicant/accused Riyaz was in judicial custody as a high risk prison inmate at Tihar Jail No.8, when he allegedly committed murder of co-inmate Deepak alongwith several high risk co-inmates.

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State Vs. Riyaz
FIR No. 1128/2015
PS Hari Nagar

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Applicant/accused Riyaz is a dangerous character and is completely unworthy of release through interim bail. Hence, the application for grant of interim bail is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Manoj @ Sarnam @ Tota
FIR No. 362/2017
PS Ranhola
U/s. 307/195A/394/397/34 IPC & Sec. 25/27 Arms Act**

18.09.2020

**File taken up today upon receipt of application for
grant of bail moved on behalf of applicant/accused Manoj @
Sarnam @ Tota under Section 439 Cr.PC.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Sudhir Kumar, Ld. Counsel for applicant/accused.

Arguments heard on the bail application from both sides.

This accused was earlier granted bail on 20.11.2018, after which he misused the liberty granted by court and avoided to attend the court proceedings. Finally, he was declared proclaimed offender in pursuance of order dated 31.10.2019. He has recently been arrested as a proclaimed offender on 09.08.2020.

Applicant/accused Manoj @ Sarnam @ Tota has violated the trust reposed on him by the court, by deliberate absence on dates of hearing. He is not worthy of grant of bail.

Contd..2..



State Vs Manoj @ Sarnam @ Tota

FIR No. 362/2017

PS Ranhola


U/s. 307/195A/394/397/34 IPC & Sec. 25/27 Arms Act

-2-

Considering the entire facts and circumstances, I do not deem it fit to enlarge, the applicant/accused bail. Accordingly, bail application of applicant/accused is dismissed.

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

Put up on date already fixed, i.e., 15.10.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

State Vs. Yogesh @ Matru & Ors.
FIR No. 146/2013
PS Anand Parbat
U/s. 304/308/325/323/34 IPC

18.09.2020

This is an application filed on behalf of applicant for early hearing of pending application filed under U/s. 357A(2) CrPC.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Applicant Sh. Lakhmi Chand with Counsel Sh. Bhojraj Khanagwal.

1. Applicant Sh. Lakhmi Chand has sought compensation U/s. 357A CrPC under Victim Compensation Scheme from the State Government. Applicant is father of deceased victim Umesh, who expired in the incident dated 15/08/2013, regarding which the case was tried in this Court for the offence U/s. 302/307/323/34 IPC.

2. Through judgment dated 31/08/2020, the accused persons were convicted for the offence U/s. 304/308/325/323/34 IPC. Through order on sentence dated 08/09/2020, the convicts were sentenced to imprisonment. The convicts were also sentenced to fine of Rs.15,000/- each through order on sentence dated 08/09/2020. However, for personal reasons, the family of victims did not want to

Contd..2..



State Vs. Yogesh @ Matru & Ors. --2--

FIR No. 146/2013

PS Anand Parbat

receive compensation from the fine ordered to be paid by the convicts. For this reason, this Court did not order the payment of compensation U/s. 357 CrPC out of fine imposed upon the convicts. Anyhow, the convicts are yet to deposit the ordered fine.

3. Through the present application, the applicant has pointed out that he had filed an application dated 12/03/2019, U/s. 357A CrPC for grant of compensation out of Victim Compensation Scheme, that remained undecided in the order of sentence dated 08/09/2020.

4. The record reflects that an application filed U/s. 357A CrPC by applicant Lakhmi Chand remained pending and undecided in order on sentence dated 08/09/2020. Accordingly, the application is being decided today.

5. The applicant states that his son i.e. deceased victim Umesh was aged around 20 years when he expired in the incident dated 15/08/2013. Deceased Umesh was approaching the age of earning on his own, and was expected to emotionally and financially

Contd..3..



State Vs. Yogesh @ Matru & Ors. ...
FIR No. 146/2013
PS Anand Parbat


support the aged applicant and his wife. Because of expiry of Unesh,
the applicant needs financial rehabilitation through aid from State
under Victim Compensation Scheme U/s. 357A CrPC.

The application is considered and allowed.

The case of present applicant is referred to DLSA, West,
U/s. 357A CrPC for appropriate compensation under Victim
Compensation Scheme.

Copy of this order be given dasti to applicant/Ld.
Counsel for applicant, as prayed for.

Intimation of this order be also sent to Ld. Secretary,
DLSA, West, for necessary action.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Danish
FIR No. 729/2020
PS Rajouri Garden
U/s. 354/354A/506/509/34 IPC

18.09.2020

This is an application moved U/s. 439 CrPC on behalf of applicant / accused Danish for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Raj Kumar, Ld. Counsel for applicant/accused and Sh. Harmeet Singh, Ld. Counsel complainant have appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused and for complainant are visible and audible to all the persons present in the court room.

IO SI Madhuri Singh is present and files reply to the bail application. Reply perused.

Arguments heard on bail application from Ld. Counsel for applicant/accused, Ld. Counsel for complainant and from Ld. Addl. PP for State.



Contd..2..

State Vs. Danish
FIR No. 729/2020
PS Rajouri Garden

--2--

The case against the applicant/accused is that he uploaded nude photographs of the complainant on a fake Facebook profile of complainant created by him, that resulted in termination of proposed marriage of complainant with a third person. Earlier, applicant/accused Danish was a friend of the complainant but when he started demanding sexual favours from her, she called off her friendship with him.

When applicant/accused discovered engagement of complainant with one Mohd. Wasim in December, 2019, he threatened her to break the engagement or else he would circulate her nude photographs on social media. When complainant did not succumb to illicit demands of applicant/accused, he created her fake Facebook profile and uploaded her obscene photographs on it. When fiancée of complainant received nude photographs of the complainant through fake Facebook profile of the complainant, he broke the engagement with the complainant.

During investigation, two mobile phones of applicant/accused Danish were seized, out of which one mobile phone contained nude photographs of the complainant, was recovered from wife of the applicant /accused. The mobile phone of Mohd. Wasim, in

Contd..3..

Contd..2..

State Vs. Danish
FIR No. 729/2020
PS Rajouri Garden

--3--

which he received the obscene messages, was also seized. The police discovered that the fake Facebook account of complainant was registered on mobile phone used by mother of the complainant. Mother of complainant stated that she was illiterate and did not know how to operate Facebook account. She stated that she did not know how a Facebook account got registered on her mobile number.

Ld. Counsel for applicant/accused has submitted that the complainant got FIR registered against applicant/accused out of revenge as she wanted to marry him but he married someone else in the year 2017. He has argued that nothing has been discovered about the involvement of applicant/accused in this case.

From the investigation so far conducted by the IO, it is apparent that the applicant/accused uploaded the obscene photographs of complainant on her fake Facebook account, which was found logged in, in the seized mobile phone of the accused. The allegation against the accused is very grave. The proposed marriage of complainant also got allegedly terminated due to offence committed by the applicant/accused. The creation of a fake Facebook account and uploading of obscene photographs on it reveal pervert and conspiring mind.

Contd..4..



State Vs. Danish
FIR No. 729/2020
PS Rajouri Garden


--4--

I do not deem it safe to enlarge the applicant/accused on bail. Hence, the bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to IO, as prayed for.

Copy of this order be sent dasti to Ld. Counsel for applicant/accused and to Ld. Counsel for complainant through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sanjay Dhawan

FIR No. 133/2020

PS Crime Branch

U/s. 285/236/379/411/120B/34 IPC & Section 3/4 Prevention of
Damage to Public Property Act & Section 15/16 of Petroleum &
Mineral Pipelines Act, 1962

18.09.2020

**This is an application moved U/s. 439 Cr-PC on behalf of
applicant / accused Sanjay Dhawan for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Rahul Sharma, Ld. Counsel for applicant/accused.

ASI Vijay Kumar is present with case file on behalf of
IO SI Rajiv Bamal, STF, Crime Branch.

Reply to the bail application filed by IO, perused.

Arguments heard on bail application from both sides.

The case pertains to an interstate racket of illegal
extraction of national resource i.e. petroleum from government
pipeline situated at Sonapat, Haryana. The case against
applicant/accused Sanjay Dhawan is that police received secret
information on 05/09/2020 at 10:00am about illegal extraction of
petroleum from pipeline of Indian oil and plans of the offenders to
sell it in Delhi.

Contd...2..



State Vs. Sanjay Dhawan
FIR No. 133/2020
PS Crime Branch

--2--

On this information, Crime Branch officials prepared a raiding team and chased the water tanker bearing no. UP-16T-7955, filled with stolen aviation fuel and a Santro Car No. DL-4C-AG-8452. The said vehicles came from the side of Dwarka, Najafgarh and reached Nihal Vihar near Village Mundka. Both the above mentioned vehicles entered a go-down in Nilothi, Nihar Vihar, at around 02:30pm. When the persons present in the go-down were handing over money and were taking supply of stolen oil from the occupants of above mentioned Santro Car, the police team apprehended them.

Applicant/accused Sanjay Dhawan was the person who was purchasing the stolen petroleum oil from occupants of Santro Car. Cash of Rs.60,000/- that applicant/accused Sanjay Dhawan was handing over to occupants of Santro Car for purchasing stolen oil was also recovered at the spot. Four occupants of Santro Car and driver of the water tanker filled with stolen petroleum oil were also arrested at the spot. One bag containing equipments meant for creating hole in the oil pipeline and for extraction of oil was also recovered from occupants of Santro Car. The officials of Indian Oil Corporation also joined the proceedings at the spot.

 *Contd..3..*


State Vs. Sanjay Dhawan
FIR No. 133/2020
PS Crime Branch

--3--

Ld. Counsel for applicant/accused has submitted that the case against applicant/accused Sanjay Dhawan is no more than receiving the stolen petroleum oil. However, as per investigation report applicant/accused Sanjay Dhawan had been in contact with co-accused Mukesh Kumar, who illegally extracted the petroleum oil, for around six months since January, 2020. Applicant/accused Sanjay Dhawan was in active conspiracy with co-accused persons in illegal extraction of petroleum oil. The alleged medical history of applicant/accused Sanjay Dhawan does not in any manner mitigate the serious offence committed by him. The plundering of national resource needs to be dealt with very strictly by the Court. Hence, I find no ground for bail to the applicant/accused. The bail application is dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to IO and to Ld.
Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Shahid @ Masterji
FIR No. 416/2018
PS Tilak Nagar
U/s. 302 IPC

18.09.2020

File taken up today upon receipt of application for grant of interim bail moved on behalf of applicant/accused Shahid @ Masterji preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Bhishm Dutt, Ld. LAC for applicant/accused.

Arguments heard on the interim bail application.

Report received from the concerned Superintendent, Central Jail No. 01, Tihar Jail, regarding satisfactory conduct of the accused during his custody in jail.

Accused has been in JC since 09.09.2018 for the offence punishable under Section 302 IPC.

Accused **Shahid @ Masterji** is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to

Contd..2..



State Vs Shahid @ Masterji
FIR No. 416/2018
PS Tilak Nagar
U/s. 302 IPC

-2-

satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 17.10.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. LAC for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

State Vs Yogesh @ Matru & Ors.
FIR No. 146/2013
PS Anand Parbat

18.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Applicant Sandeep Kumar with Ld. Counsel Sh. Harpal
Singh.


Applicant has applied for release of National Saving
Certificate (NSC) furnished by him to the Court as surety of accused
Kamlesh with bail bond dated 17.11.2015.

I have seen the record.

The bail bond furnished for accused Kamlesh has since been
discharged. Surety Sandeep Kumar is released. The surety documents
furnished by him in the form of NSCs with the bail bond are also released.
This court has no objection if the concerned Post Master releases the
payment on NSCs if the following NSCs are already matured:-

1. **95DD 062981**
2. **38EF 270071**
3. **38EF 270072**

Copy of the order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

UID No. _____

CA No. _____

Manjeet Kaur Vs. Banipreet Kaur & Ors.

PS Paschim Vihar

U/s. 29 DV Act

18.09.2020

Present: Sh. Dushyant Ahlawat, Ld. Counsel for appellant.

None for the respondents.

Ld. Counsel for the appellant submits that he wishes to withdraw the present appeal with liberty to file afresh as there is some technical defects/ errors in the appeal. Statement of Ld. Counsel for the appellant to that effect recorded separately.

In view of the statement recorded today, present appeal is disposed of as withdrawn with liberty to file afresh.

File be consigned to Record Room after due compliance.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2106
State Vs Bharat Bhola
e-FIR No. 19798/2020
PS Moti Nagar
U/s. 379/411 IPC**

18.09.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused Bharat
Bhola.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Himanshu Nagpal, Ld. Counsel for applicant/
accused.

IO ASI Narender Kumar present and files reply to the
present bail application alongwith report regarding previous
involvement

Arguments heard on the bail application.

The case is that on 24.08.2020 at around 11.30 PM, the
police officials of PS Moti Nagar, at police check post apprehended
the applicant/accused on suspicion. The scooty driven by him bore
number plate of DL-10ST-8459. The checking staff discovered

Contd..2..



Bail Application No. 2106
State Vs Bharat Bhola
e-FIR No. 19798/2020
PS Moti Nagar
U/s. 379/411 IPC

-2-


through ZIP NET that e-FIR No. 019798/2020 u/s 379 IPC PS Moti Nagar, of theft was registered regarding theft of said scooty. One button operated knife was also recovered from possession of applicant/accused in his personal search at the spot. In the diggy/ boot of the scooty, accused was found carrying a stolen mobile phone, which was case property of e-FIR No. 377/2020 u/s 379 IPC, PS Vikas Puri.

The applicant/accused has criminal antecedents of involvement of three prior cases of snatching and keeping prohibited arms in the year 2018.

At this stage, Ld. Counsel for applicant/accused has submitted that he wishes to withdraw the present bail application and sent an SMS regarding withdrawal of present bail application.

In view of the submission made by Ld. Counsel for applicant/accused through video conferencing and SMS, present bail application is dismissed as withdrawn.

Copy of this order be given dasti to IO.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2107

State Vs Avinash Rai

FIR No. Not known

PS Moti Nagar

U/s. Not known

18.09.2020

This is an application moved for grant of anticipatory bail under Section 438 Cr.PC on behalf of applicant / accused Avinash Rai.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Prajapati C., Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO ASI Narender Kumar present and reports that FIR is

Contd..2..



Bail Application No. 2107
State Vs Avinash Rai
FIR No. Not known
PS Moti Nagar
U/s. Not known

-2-

yet to be registered in this matter. There is complaint lodged by complainant Sh. Mukesh Kaushik, Manager Administration, Auto Vikas Sales and Services, Pvt. Ltd. Shivaji Marg, Delhi vide DD No. 88A dated 11.09.2020, PS Moti Nagar that applicant Avinash Rai committed fraud of amount of Rs.5,15,585/- in connection with delivery of a Tata Tiago Car. Applicant is yet to join enquiry conducted by IO in reference to above-mentioned complaint.

Considering that the FIR is yet to be registered in this case, applicant/accused Avinash Rai is directed to join the enquiry conducted by the IO in present complaint matter. IO / SHO, PS Moti Nagar shall give two working days prior notice to the applicant/accused if FIR is registered in this matter and they seek to arrest him.

With these observations, application is disposed of.

Copy of the order be given dasti to Ld. Counsel for applicant/accused as well as IO.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Saurabh Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC & Section 25/27 Arms Act.


18.09.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Report received from SHO PS Ranhola that accused Saurabh Khatri is evading arrest in pursuance of NBW issued against him by this Court. He remains untraceable and is hiding himself.

Issue fresh NBW against accused Saurabh Khatri to be executed directly under the supervision of DCP/Outer, with the direction to treat the present matter on top priority.

Put up for report on 28/09/2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Naman
FIR No. 463/2020
PS Maya Puri
U/s. 308/323/427/34 IPC

18.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Naman for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. N.K. Rathi, Ld. Counsel for applicant/accused.

Complainant Atul in person.

IO SI Ashish Rathee, PS Maya Puri, is present and files
reply to the bail application. Reply perused.

Arguments heard on bail from both sides.

As per FIR, in the intervening night of 24-25/08/2020, at
12:05am, applicant/accused Naman and his associates were making
loud noises outside the home of complainant. When complainant
protested, the accused persons abused him. The complainant, his
mother Smt. Raj Rani, his maternal grandfather Chhote Lal and his
brother Siddharth came out, upon which the accused persons
assaulted and beat them with sticks and punches. Complainant Atul
and maternal grandfather Chhote Lal sustained simple head injuries in
the incident.

Contd..2..



State Vs. Naman
FIR No. 463/2020
PS Maya Puri

--2--


The motorcycle belonging to complainant was also slightly damaged in the incident. One of the co-accused Nitin is stated to be absconding.

The danda/stick used in the incident has been recovered from the accused. Accused has been in J/c since 26/08/2020. Accused Naman is stated to have no criminal antecedents. He is reportedly no more required in J/c for further investigation of the case.

Considering the facts and circumstances of the case, the bail application is allowed. Applicant/accused Naman is admitted to bail subject to furnishing personal bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

The bail application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Anurag Kumar & 2. Manish Kumar
FIR No. 748/2020
PS Rajouri Garden
U/s. 498A/406/34 IPC

18.09.2020

This is an application moved U/s. 438 CrPC on behalf of applicants/accused Anurag Kumar and Manish Kumar for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Bhalendu Mishra, Ld. Counsel for applicants /
accused persons.

SI Ajay Kumar is present on behalf of IO and files reply to the applications for grant of anticipatory bail. Reply perused.

Arguments heard on application for grant of anticipatory bail from both sides.

The allegations against applicants/accused persons Anurag Kumar and Manish Kumar arise out of their domestic relationship with the complainant. Applicant/accused Anurag Kumar is husband, whereas, applicant/accused Manish Kumar is father-in-law of the complainant. They have reportedly joined the investigation and are cooperating with the IO. IO has reported that accused persons are not required for the purpose of custodial interrogation.

Contd..2..



FIR No. 748/2020
PS Rajouri Garden
U/s. 498A/406/34 IPC

--2--

Considering the domestic nature of allegations against the accused persons, the application for grant of anticipatory bail is allowed subject to continue joining of investigation as and when required by the IO.

In the event of arrest, applicants/accused **Anurag Kumar and Manish Kumar** shall be admitted to bail subject to furnishing personal bonds of Rs.20,000/- each with one surety of like amount each to the satisfaction of IO/SHO, PS Rajouri Garden.

The application for grant of anticipatory bail is disposed of accordingly.

Copy of this order be given dasti to the IO and to Ld. Counsel for applicants/accused persons, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2105

State Vs Bobby

FIR No. 780/2020

PS Rajouri Garden

U/s. 25/54/59 Arms Act

18.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Bobby.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Ajay M Lal, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

SI Ajay Kumar on behalf of IO HC Baldev.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Arguments heard on the bail application from both sides.



Contd..2..

Bail Application No. 2105
State Vs Bobby
FIR No. 780/2020
PS Rajouri Garden
U/s. 25/54/59 Arms Act

-2-

1. The case against the applicant/accused Bobby is that he is a member of interstate racket of illegal arms smuggling.

2. IO SI Ajay Kumar of case FIR No. 774/2020 u/s 307/120B/34 I PC and u/s 25/27 Arms Act, PS Rajouri Garden while conducting investigation, fortuitously discovered interstate illegal arms smuggling racket and arrested several persons with illegal fire arms upon information received from every successive arrested accused.

3. In case FIR No. 774 (supra), accused Manoj attempted to murder complainant Babu with illegal fire arms. In pursuance of information received from accused Manoj, another accused Tarun was arrested. Upon information received from accused Tarun, an arms supplier Sabir @ Mulla was arrested, from whom two country made pistols and 20 live cartridges were recovered. Simultaneously, applicant /accused Bobby was also arrested, from whom one country made pistol and 10 live cartridges were recovered, regarding which

Contd..3..



Bail Application No. 2105
State Vs Bobby
FIR No. 780/2020
PS Rajouri Garden
U/s. 25/54/59 Arms Act

-3-

two separate FIRs bearing No. 779/2020 and 780/2020, PS Rajouri Garden were registered u/s 25 Arms Act on 04.09.2020.

4. At the instance of accused Sabir @ Mulla, another accused Ajay @ Jatin was arrested with one country made pistol and 5 live cartridges were recovered regarding which FIR No. 807/2020, PS Khyala u/s 25 Arms Act was registered on 05.09.2020.

5. At the instance of applicant/accused Bobby, another accused Karan @ Sunny was arrested and one country made pistol and 5 live cartridges were recovered from him on 04.09.2020, regarding which FIR No. 783/2020, PS Khayla u/s 25 Arms Act was registered.

6. At the instance of accused Sabir @ Mulla, another accused Shailender was arrested on 06.09.2020 and two country made pistols and 2 live cartridges were recovered from him in case FIR No. 787/2020, PS Rajouri Garden u/s 25 Arms Act. Accused Shailender is stated to be bad character of PS Paharganj.

Contd..4..



Bail Application No. 2105
State Vs Bobby
FIR No. 780/2020
PS Rajouri Garden
U/s. 25/54/59 Arms Act

-4-

7. SI Ajay Kumar reports that one main illegal arms supplier namely Muntiyaz @ Aadil, of Firozabad, U.P. is still absconding.

8. Applicant/accused Bobby is stated to have criminal antecedents of involvement in case FIR No. 461/2016, u/s 307/323/324/34 IPC and Section 25 Arms Act, PS Rajouri Garden.

9. Ld. Counsel for applicant/accused has argued that accused Bobby was wrongfully lifted from his home on 04.09.2020 at around 10.00 AM when he had just arrived Delhi with his mother from his native place at Jammu and illicit weapon was planted on him.

10. In the meantime, Ld. Counsel for applicant/accused has appeared before the Court and has handed over some photographs of a CCTV Footage, obtained from a CCTV camera installed by Delhi Government near house of the applicant/accused. In the photographs, applicant/accused Bobby could be seen taken by some plain clothes persons at around 10.00 AM on 04.09.2020.

 Contd..5..

Bail Application No. 2105
State Vs Bobby
FIR No. 780/2020
PS Rajouri Garden
U/s. 25/54/59 Arms Act

-5-

IO to file report regarding the alleged CCTV Footage
and timing of arrest of the applicant/accused.

Put up for report and further arguments on 22.09.2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 1849

State Vs Vishnu Verma

FIR No. 113/2020

PS Khyala

U/s. 376(2((n)/506 IPC

18.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Vishnu Verma.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Narender Singh, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for the applicant/accused that charge-sheet in the present matter has been filed and has been committed in Ld. Sessions Court for trial in the court of Sh. Manish Gupta, Ld. ASJ, West.

In these circumstances, let the bail application be put up for consideration before Sh. Manish Gupta, Ld. ASJ, West, for 19.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI**

18.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Shama Parveen
FIR No. Not Known
PS Ranjit Nagar
U/s. Not Known

18.09.2020

**This is an application moved U/s. 438 CrPC on behalf of
applicant / accused Shama Parveen for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sohan Lal, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

ASI Jagdish is present on behalf of IO ASI Pramod Kumar and reports that in reference to present application there is no complaint or FIR in PS Ranjeet Nagar.

In these circumstances, the present application is not maintainable and is dismissed.

Copy of this order and the copy of reply of the IO be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.

The application is disposed of accordingly.

**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.09.2020**